



Pursuit of Excellence

Schedule

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**Conference of Chief Judicial Magistrates  
5<sup>th</sup> November, 2023  
MPSJA, Jabalpur**

<b>SESSIONS</b>	<b>TIME</b>	<b>TOPIC</b>
	<b>10:15 am to 10:30 am</b>	<b>GROUP PHOTOGRAPH</b> <i>Inauguration of Conference</i> By: <b>Hon'ble Shri Justice G.S. Ahluwalia</b> <b>Judge, High Court of Madhya Pradesh &amp; Member, Governing Council, MPSJA</b>
<b>I</b>	<b>10:30 am to 11:45 am</b>	<b>Topic: Role of Chief Judicial Magistrates in Judicial and Administrative functions</b> Scope of discussion: <ul style="list-style-type: none"><li>● Duties and responsibilities of CJM in smooth functioning of district judiciary</li><li>● CJM as Secretary and Coordinator of District Monitoring Cell Meeting</li><li>● Role of CJM as head of Magistracy in District Judiciary</li><li>● Role of CJM as OIC of Malkhana and disposal of case property</li></ul> <b>Chaired by: Hon'ble Shri Justice G.S. Ahluwalia</b> <b>Judge, High Court of Madhya Pradesh &amp; Member, Governing Council, MPSJA</b> <b>Facilitated by : Shri Tajinder Singh Ajmani</b> <b>Faculty Member (Senior), MPSJA</b> <b>Introductory address by Chair – 10 min</b> <b>Panelists: 5 min each – (Participant Chief Judicial Magistrates)</b> 1. Shri Mahendra Uikey, CJM, Anuppur 2. Shri Prasanna Singh Bhahrawat, CJM, Dhar 3. Smt. Shabnam Kadeer Mansoori, CJM, Rajgarh 4. Shri M.P. Singh, CJM, Ashoknagar <b>Open discussion – 30 min</b> <b>Concluding remarks &amp; address by Chair – 10 min</b> <b>Vote of thanks</b>

<b>TEA BREAK 11:45 am to 12:00 noon</b>						
<b>II</b>	<b>12:00 noon to 01:15 pm</b>	<p><b>Topic: Developing an efficient judicial system and maintaining balance amongst Magistrates</b></p> <p>Scope of discussion :</p> <ul style="list-style-type: none"><li>● Distribution of criminal work u/s 15(2) Cr.P.C.</li><li>● Making over of cases to Magistrates u/s 192 Cr.P.C. and withdrawal of criminal cases u/s 410 Cr.P.C.</li><li>● Procedure in cases where Magistrate cannot pass sufficient sentence u/s 325 Cr.P.C.</li><li>● Key issues relating to bail in the light of directions given by Hon'ble the Supreme Court in the cases of <i>Arnesh Kumar and Satender Kumar Antil</i></li></ul> <p><b>Chaired by: Hon'ble Shri Justice Vishal Dhagat Judge, High Court of Madhya Pradesh</b></p> <p><b>Facilitated by: Shri Manish Sharma Faculty Member (Jr-I) MPSJA</b></p> <p><b>Introductory address by Chair – 10 min</b> <b>Panelists: 5 min each – (Participant Chief Judicial Magistrates)</b></p> <table><tr><td>1. Shri Amar Singh Sisodiya, CJM, Bhopal</td><td>2. Smt. Archana Bode, CJM Sehore</td></tr><tr><td>3. Smt. Aparna Sharma, CJM, Narsinghpur</td><td>4. Shri Ashish Parsai, CJM, Shajapur</td></tr></table> <p><b>Open discussion – 30 min</b> <b>Concluding remarks &amp; address by Chair – 10 mins</b> <b>Vote of thanks</b></p>	1. Shri Amar Singh Sisodiya, CJM, Bhopal	2. Smt. Archana Bode, CJM Sehore	3. Smt. Aparna Sharma, CJM, Narsinghpur	4. Shri Ashish Parsai, CJM, Shajapur
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<b>LUNCH BREAK – 1:15 pm to 2:00 pm</b>		
<b>III</b>	<b>02:00 pm to 03:15 pm</b>	<p><b>Topic :Key issues relating to various Laws / Enactments</b></p> <p>Scope of discussion:</p> <ul style="list-style-type: none"><li>● Succession Certificate</li><li>● Procedure under Mental Health Care Act, 2017</li><li>● Offences against women and children: Approach and Practices</li><li>● Ensuring effective implementation of Guidelines of Superior Courts</li></ul> <p><b>Chaired by: Hon’ble Shri Justice Vishal Mishra Judge, High Court of Madhya Pradesh</b></p> <p><b>Facilitated by: Shri Padmesh Shah Addl. Director MPSJA</b></p> <p><b>Introductory address by Chair – 10 min</b> <b>Panelists: 5 min each – (Participant Chief Judicial Magistrates)</b></p> <p>1. Shri Hemant Singh, CJM, Datia      2. Shri Shiv Kumar Kaushal, CJM, Dewas 3.Smt. Sita Kanoje, CJM, Barwani      4.Shri R. P. Ahirwar, CJM, Umaria</p> <p><b>Open discussion – 30 min</b> <b>Concluding remarks &amp; address by Chair – 10 min</b> <b>Vote of thanks</b></p>

<b>TEA BREAK – 3:15 pm to 3:30 pm</b>						
<b>IV</b>	<b>03:30 pm to 04:45 pm</b>	<p><b>Topic : Sharing of Best Practices for disposal of old cases</b></p> <p>Scope of discussion:</p> <ul style="list-style-type: none"> <li>● Regular monitoring and inspection</li> <li>● Identifying obstacles and ways to remove them</li> <li>● Identifying measures for judicious disposal of cases falling within “25 Debt” Scheme</li> <li>● Speedy trial with qualitative judgment</li> </ul> <p><b>Chaired by: Hon’ble Shri Justice Vivek Agarwal Judge, High Court of Madhya Pradesh &amp; Member, Governing Council, MPSJA</b></p> <p><b>Facilitated by : Smt. S. Vineeta Faculty Member (Jr-II), MPSJA</b></p> <p><b>Introductory Address by Chair – 10 min</b></p> <p><b>Panel Speakers: 5 min each – (Participant Chief Judicial Magistrates)</b></p> <table style="width: 100%; border: none;"> <tr> <td style="width: 50%;">1. Shri Vikas Chouhan, CJM, Katni</td> <td style="width: 50%;">2. Shri Sunil Ahirwar, CJM, Dindori</td> </tr> <tr> <td>3. Sushri Varsha Bhati, CJM, Raisen</td> <td>4. Shri Pushpak Pathak, CJM Sidhi</td> </tr> </table> <p><b>Open Discussion – 30 min</b></p> <p><b>Concluding remarks &amp; Address by Chair – 10 min</b></p> <p><b>Vote of thanks</b></p>	1. Shri Vikas Chouhan, CJM, Katni	2. Shri Sunil Ahirwar, CJM, Dindori	3. Sushri Varsha Bhati, CJM, Raisen	4. Shri Pushpak Pathak, CJM Sidhi
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<b>V</b>		<i>Valedictory Session and disbursal formalities</i>				

- Note:**
- (i) The time table is subject to change as per exigencies.
  - (ii) Participants are requested to keep their mobile phones switched off in the lecture room.
  - (iii) Participants are requested to be seated by **10:00 am** in the Auditorium, Second floor, New building, MPSJA.
  - (iv) Course Coordinator – S. Vineeta, Faculty Member (Jr. II), MPSJA, 9425012593.

**DIRECTOR**